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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.34 OF 2007
IN
ORIGINAL APPLICATION NO.1503 OF 2005

ALLAHABAD, THIS THE 2nd DAY OF AUGUST 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K.S. MENON, MEMBER-A

Harish Kumar Agawal,
Son of Shri Ram Gopal Agarwa,
R/o C-12, I.G.F.R.I. Colony,
Gwalior Road, Jhansi.

. Applicant

By Advocate : Shri Amit Kumar

Versus

1. Shri Sanjay Bakolia,
Senior Administrative Officer,
Indian Grossland and Fodder Research
Institute Gwalior Road, Jhansi.
2. Shri Mannu Lal,
Assistant Administrative Officer (Rectt),
Indian Grassland and fodder Research Institute
Gwalior Road, Jhansi.
3. Shri R. P. Dubey,
Assistant Administrative Officer (Estt)
Indian Grassland and Fodder,
Research Institute Gwalior Road,
Jhansi.

. Contemnor/Respondents

By Advocate : Shri Manoj Kumar

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This Contempt Application is filed with a prayer
for a direction to the respondents to clear his
position for passing this Office Order of pay fixation
dated 02.03.2006 against the interim order of stay
dated 20.12.2005 and other reliefs passed in O.A.
No.1503 of 2005. By the order dated 26.04.2006



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notices were issued to the respondent no.1 asking him as to why contempt proceedings should not be initiated against him for disobedience of the order dated 20.12.2005 passed in OA No.1503 of 2005.

2. On notice the respondents appeared through the counsel and filed the counter affidavit in detail. In para 9 it is stated as follows:-

"9. That in any view of the matter in the event this Hon'ble Court reaches on the conclusion of working of the deponent in derogation and violation of any order and authority of this Hon'ble Court then same may kindly be condoned by accepting unconditional apology of the deponent which he extends before this Hon'ble Court, otherwise, the deponent shall suffer an irreparable loss and injury and be victimized to multiplicity of judicial proceedings."

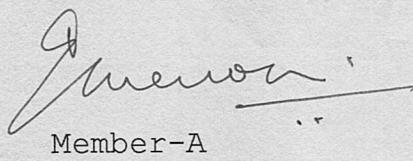
Stating the above said facts sought for the dismissal of the Criminal Contempt application and the impleading application.

3. We have heard the learned counsel for the parties and perused the pleadings and materials on record. On perusal of the pleadings and having regard to the facts and circumstances of the case and in view of the statement made in para 9 of the counter affidavit filed by the respondents which is extracted above clearly goes to show that the respondents have got highest regard and respect towards the proceedings, orders of the Tribunal as well as the courts and having regard to the fact that the respondents have tendered unconditional apology we do not propose to



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proceed in the matter. Accordingly, this Contempt proceedings initiated against the respondents are dropped. Notices issued to the respondents are discharged.


Member-A
Member-J

/ns/